NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/09/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

:

PETITION NUMBER

: CP/27/2017

NAME OF THE PETITIONER(S)

: MARY MATHEWS

NAME OF THE RESPONDENT(S)

: KALPAKA PLASTICS LTD + 3

UNDER SECTION

: 241/242

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1. PHILLIE MATHEN

Counsel for la Pelliner

No

2. Donninic S. David For S. Mukunden

P. G, r; dhousem

Comsel for Respondants

Ball

ORDER

Counsels for both the parties are present. Counsel for the R2 filed a memo giving the details of the terms of settlement between the Petitioner and the Respondent for selling shares of the Petitioner to R2 for the consideration mentioned in the memo. The Petitioner filed his statement mentioning therein that on the basis of the settlement arrived between the Petitioner and the R2, the petition will be treated as withdrawn against other Respondents. In view of it, the Petition is **dismissed** to the extent of the other Respondents and rest of the petition is disposed of in terms of the Memo which shall form the part of this order. The file may be consigned to record after due completion.

MEMBER (TECHNICAL)

MEMBER (JUDICIAL)

ghk